



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Litigation VI Section) Civil Secretariat
Srinagar/Jammu.

Subject:- SWP No.1696/2013, SWP No.1626/2018, IA No.01/2018
titled Ghulam Fatima Vs State and others.

GOVERNMENT ORDER NO: 4815 -LD(Lit) of 2018.
D A T E : 05 - 09 - 2018.

Whereas, in the year 1985, Mtr. Ghulam Fatima, was appointed as Junior Assistant in the office of Advocate General and her date of birth was recorded in her service book as 05.08.1958 on basis of the Matriculation Examination Certificate issued in her favour by the Jammu and Kashmir State Board of School Education under Serial No. 8268;

Whereas, the petitioner approached the Jammu and Kashmir State Board of School Education for correction of her date of birth in the Board records as well as in her Matriculation Examination Certificate on the plea that her actual date of birth was 05.08.1959 and not 05.08.1958. The Board issued a fresh Matriculation Certificate under Serial No. 18290 in her favour showing her date of birth as 05.08.1959;

Whereas, the petitioner on 04.08.1995, made an application to the Advocate General requesting that her date of birth in the service records be entered as 05.08.1959 as reflected in the certificate issued by the Board under Serial No.18290;

Whereas, the office of the Advocate General after ascertaining the veracity of the claim made by the petitioner submitted the matter to this Department;

Whereas, after considering the matter Advocate General's Office was informed vide communication No. LD (A) 2001/166 dated 5.8.2000 that the case was not covered under rules, i.e., under clause (d) of SRO 310 dated 29.11.1995;

Whereas, the petitioner vide representation dated 16.10.2002 reiterated her request, stating therein that she had made her representation much earlier to the date of issuance of SRO 310 and, therefore, her request could not be treated as not covered under the

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